

नहीं किया जा सका क्योंकि इन्होंने नियमितकरण की शर्तें पूरी नहीं की है।

2. दिल्ली विकास प्राधिकरण और दिल्ली नगर निगम को हिदायतें जारी कर दी गई हैं कि लाभभोगियों द्वारा विकास प्रभारों का भुगतान करने और संबंधित स्थानीय प्राधिकरणों द्वारा निर्धारित अन्य शर्तों को पूरा करने पर वे सभी नियमित की गई अनधिकृत कालोनियों में मूलभूत सुविधाएं मुहैया करें।

Distribution and Price of Vanaspati and Edible Oils

136. SHRI ANAND SINGH : Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether despite the recently launched scheme for sale and distribution of vanaspati and edible oils introduced from June 1, 1984 the prices of these items continued to soar higher and higher in the retail market ; and

(b) if so, the details of the new scheme, the steps taken so far in pursuance thereof and the results achieved so far, indicating the rise/fall in prices of various items since January, 1984 ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (DR. M.S. SANJEEVI RAO) : (a) and (b). The prices of vanaspati packs and imported edible oils distributed through Public Distribution System, have been revised w.e.f. 24.5.1984. The scheme introduced from June 1, 1984 relates to the packing of vanaspati and edible oils in accordance with Packaged Commodities Rules, 1977 laying down various pack sizes. As per these Rules vanaspati and edible oils will be packed in pack sizes of 20 kg, 15 kg, 10 kg, 2 kg, 1 kg, 1/2 kg. etc.

In so far as the prices are concerned, these have shown a uniform trend w.e.f. 24.5.84. For vanaspati, in particular, a uniform all India maximum retail price (local taxes extra) has been introduced for all pack sizes, which will be printed/marked on the vanaspati pack.

Decline in Production of Sugar

137. SHRI ANAND SINGH :
SHRI SURYA NARAYAN SINGH :
SHRI MOHAMMAD ASRAR AHMAD :
SHRI MADHAVRAO SCINDIA :

Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state :

(a) whether it is a fact that the sugar production during the current seasons has gone down enormously ;

(b) if so, the monthly production of sugar during the current season so far and the comparative figures for the last two production seasons ;

(c) the reasons for large scale reduction in the production of sugar ; and

(d) what was the commitment for exports of sugar during the current season and how far the same has been complied with and what are the comparative figures for the previous two seasons ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ELECTRONICS AND IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (DR. M.S. SANJEEVI RAO) : (a) and (b). Sugar production in the current 1983-84 season is expected to be about 59 lakh tonnes as against 82.32 lakh tonnes in 1982-83 season. The monthly production of sugar during the current season so far and the comparative figures for the last 2 seasons are given in the enclosed Statement.

(c) The main reason for decline in sugar production in 1983-84 season is the fall in the production of sugarcane due to natural factors such as drought in previous year in some States like Andhra Pradesh, Tamil Nadu, Karnataka and Maharashtra. Moreover, late rains in northern region delayed the maturity of cane which resulted in low recovery in the case of many factories in that region.

(d) Under the International Sugar Agreement, 1977, India's export quota for

each of the calendar years 1982, 1983 and 1984 is 6.5 lakh tonnes. The actual quantity exported in 1982 and 1983 was 4.67 lakh

tonnes and 7.24 lakh tonnes respectively whereas in 1984 the quantity exported upto 11.7.1984 is 2.26 lakh tonnes.

Statement

Statement showing Monthwise production of sugar during 1983-84, 1982-83 and 1981-82 seasons upto 30th June.

(Lakh Tonnes)

Month	1983-84	1982-83	1981-82
October	0.25	0.99	0.56
November	2.82	5.09	5.64
December	10.78	11.86	11.73
January	13.90	14.61	14.10
February	12.82	14.21	13.54
March	10.46	14.74	14.03
April	5.44	11.93	11.57
May	1.78	6.64	8.18
June	0.32	1.73	3.24

Rules and Regulations to Cheek Encroachment by Foreign Fishing Vessels

138. SHRI ANAND SINGH :
SHRI MADHAVRAO SCINDIA :

Will the Minister of AGRICULTURE be pleased to state :

(a) the details of the rules and regulations to ensure that foreign fishing vessels do not encroach into the territorial waters of India ; and

(b) whether Government propose to amend or modify the same to effectively prevent encroachment into the territorial waters of the country by foreign fishing vessels ; if so, the details in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI YOGENDRA MAKWANA) : (a) Rule 12 of the Maritime Zones of India (Regulation of Fishing by Foreign Vessels) Rules, 1982 *inter alia* provides that 'no foreign vessel shall undertake fishing operations within the territorial waters of India unless otherwise specifically permitted for any specialised type of fishing. In the permissions of charter issued by the Ministry, it has been made clear that the chartered foreign vessels shall operate only beyond the territorial waters.

Recently, the Rule has been amended (May, 1984) by which foreign fishing vessels operating under charter shall fish beyond the territorial water or in depths beyond 40